

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**O.A.NO. 060/00400/2018      Date of order:- 25.7.2018.**

Coram: **Hon'ble Mr. Sanjeev Kaushik, Member (J)**  
**Hon'ble Mrs. Ajanta Dayaalan, Member (A).**

Dr. Parveen Bansal (Class I employee) s/o Sh. Tej Ram Bansal, r/o Bharat Nagar, Barnala-148 101.

.....Applicant.

( By Advocate :- Ms. Bhupinder Kaur )

Versus

1. Post Graduate Institute of Medical Education & Research, Sector 12, Chandigarh, through its Director.
2. The Governing Body, Post Graduate Institute of Medical Education & Research, Sector 12, Chandigarh, through its President, Nirman Bhawan, New Delhi.
3. Prof. K.D.Gill(Retd.) Head of the Department of Bio chemistry, PGIMER, Chandigarh, r/o House NO.949, Phase IV, Mohali.

...Respondents

( By Advocate : Shri A.K.Premi for Mr. Amit Jhanji).

**O R D E R (Oral)**

**Sanjeev Kaushik, Member (J):**

Learned counsel for the applicant seeks permission to withdraw this petition, at this stage, with liberty to file fresh one on the same cause of action. Learned proxy counsel for the respondents states that he has no objection to the prayer made by the learned counsel for the applicant.

2. Ordered accordingly.

**(AJANTA DAYALAN)  
MEMBER(A)**

Dated:- July 25, 2018.  
Kks

**(SANJEEV KAUSHIK)  
MEMBER (J)**